

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 408**  
**IB/69/ND/2024**

**IN THE MATTER OF:**

Interarch Building Products Private Limited	...	Applicant
Versus		
Uttam Sucrotech International Private Limited	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 25.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Charu Sangwan, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Perusal of the file shows that as per the order dated 09.02.2024, this Tribunal ordered to issue notice. Learned Counsel for the applicant has submitted that they have served the notice along with the copy of the application to the respondent on 18.02.2024 however, till today, no reply has been filed on behalf of the respondent. In the interest of Justice, one last & final opportunity is being granted to the respondent to file reply within a week, with copy in advance to the opposite side. Let this matter be posted to 09.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**